

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1668  
ANSWERED ON:22.08.2012  
INDIAN COST ACCOUNTS SERVICE  
Singh Shri Brij Bhushan Sharan

**Will the Minister of FINANCE be pleased to state:**

- (a) Whether the officers of 1985 batch of Indian Cost Accounts Service gave their representations in 2007 and 2008 for preponement of the date of grant of Non-Functional Selection Grade (NFSG) due to them on account of understated vacancies at the time of granting NFSG to the officers of 1985 batch;
- (b) If so, the details in this regard with respect to number of vacancies filled, number of vacancies understated and name of officers who gave representation and the period of preponement for each officer;
- (c) Whether the opinion of DoP&T was sought in the matter;
- (d) If so, the full facts in this regard;
- (e) The reasons for delay in preponement of date of granting NFSG; and
- (f) The action proposed for grant of pre-ponement of date of NFSG to officers of 1985 batch in a time bound manner and fix the responsibility of Additional Chief Adviser (Cost)?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) Yes, Sir. Representations from ICoAS officers of 1985 batch were received in the year 2008 requesting for preponement of the effective date of grant of NFSG to them.
- (b) Two representations were received from officers of 1985 batch, namely, Sh. A.K. Gautam and Sh. R.K. Jain. The vacancies will now be re-worked in terms of DoP&T's clarification issued vide letter No.I.11012/3/2007-CRD dated 19th November, 2007.
- (c)&(d) The opinion of DoP&T was sought in the matter on two occasions. During 2009, DoP&T clarified that since long term deputation vacancies have not been taken into account, the officers are entitled for review DPC. Subsequently, DoP&T in 2012 clarified that benefit of NFSG can be allowed retrospectively on actual basis.
- (e)&(f) The matter has been under interdepartmental consultation since receipt of their representation in 2008. Thereafter, the matter was taken up with DoP&T and the last clarification from DoP&T was received only in 2012. The actual vacancy will now be re-worked as per advice of DoP&T.